MEMBERSHIP DEPARTMENT

Circular No. 727

NSE/MEM/15891

Date: October 1, 2010

Dear Members.

Sub: Regarding the Indian Stamp (Delhi Amendment) Act, 2010.

The Exchange is in receipt of a letter from Collector of Stamps, Delhi, and bearing reference No. F. 1(80)/Regn.Br./Div. Com/10/596 dated September 23, 2010 regarding payment of stamp duty by members to Government of Delhi, the extract of the same is reproduced below:-

Quote

"The Indian Stamp Act, 1899 has been amended for the purpose of the stamp duty on brokers note which has come into effect from July, 2010. A copy of the notification is enclosed.

In this regard, I am directed to inform you that proper system of collecting and depositing Stamp Duty on the brokers note generated electronically is being examined and deliberated in the Govt. of Delhi and it is expected that we would be in a position to finalise expeditiously. However, till such time the system is put in place, it is advised that the stamp duty on brokers note generated electronically may be deposited through Treasury Challan on monthly basis in the MH 0030 at State Bank of India, Tis Hazari, Delhi along with the return containing the detail of contract notes and stamp duty on that. The amount shall be deposited in the shape of cash or cheque or demand (draft shall be in favour of P.A.O.V.I, S.B.I., Tis Hazari, Delhi). A copy of the same shall be deposited by the respective company/member of your association to the collector of Stamps(HQ), Divisional Commissioner Office, 5 Sham Nath Marg, Delhi."

Yours faithfully,

Sd/-(Ravinder Kumar) SDM (HQ)/ Collector of Stamps (HQ)

Unquote

In view of the same all members are requested to comply with the above requirement.

For National Stock Exchange of India Limited

Sd/-Rehana D'souza Chief Manager Membership

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRA ORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110002

No. F. 5(55)/Fin(T&E)/2006-07/ PATI 82

Dated 2710

NOTIFICATION

No. F.5(55)/Fin(T&E)/2006-07/-In exercise of the powers conferred by sub-section (3) of section 1 of the Indian Stamp (Delhi Amendment) Act, 2010 (Delhi Act 09 of 2010), the Lieutenant Governor of the National Capital Territory of Delhi, hereby, appoints the 2nd day of July, 2010 on which the staid Act shall come into force.

> By order and in the name of the Lieutenant Governor of the National Capital Territory of Delhi,

(ARVIND JAIN) 9. DEPUTY SECRETARY-II Dated: 2-7-10

No. F. 5(55)/Fin(T&E)/2006-07/ 70-37/82 Copy forwarded to: -

- 1. The Secretary (GAD), Govt. of NCT of Delhi (in duplicate with Hindi version) with the sequest to publish the order in the Delhi Gazette part-IV extraordinary to today's
- 2. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
- 3. The Secretary to Govt. of India, Ministry of Finance, New Delhi.
- 4. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.
- 5. The Principal Secretary to the Chief Minister, Govt. of National Capital Territory of
- 6. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate,
- 7. The Secretary to Revenue Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate,
- 8. The Secretary (Revenue) and Divisional Commissioner, GNCTD, 5, Sham Nath
- 9. The Joint Secretary (Law), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New
- 10. The OSD to the Chief Secretary, Govt. of NCT of Delhi.
- 11. Guard File.
- 12. Website.

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(ARVAND JAIN) DEPUTY SECRETARY-II

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI No.F.14(1)/LA-2008/ Wan /2.44 Dated & the June, 2010 NOTIFICATION No.F.14(18)/LA-2008/Like / 144 - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 13th May, 2010 and is hereby published for general information:-"THE INDIAN STAMP (DELHI AMENDMENT) ACT, 2010 (DELHI ACT 09 OF 2010) (A-passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18 April, An Act to further amend the Indian Stamp Act, 1899 (2 of 1899) as in force in the National Capital Territory of Delhi BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-first Year of the Republic of India as follows:-Short title, extent and 1. (1) This Act may be called the Indian Stamp commencement. (Delhi Amendment) Act, 2010 (2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Delhi Gazette, appoint.

Amendment of section 2. 2. In the Indian Stamp Act, 1899 (2 of 1899)

(hereinafter referred to as "the principal Act"), in section 2-

 clause (1) shall be re-numbered as clause (1A) and before the clause (1A) as so re-numbered, the following clause shall be inserted, namely:-

"(1) "association" means any association of persons, exchange brokers, or any other organization or body of persons, whether incorporated or not, and regulating or controlling or conducting business of the

(bvs)

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of commodities

part thereof."

traded through an

association or

otherwise.

Explanation I. - Any duty paid under this Article shall be adjusted towards the duty chargeable, if any, under Article 5, 19, 38, 43 or 59, as the case may be.

Explanation II. – For the purpose of clause (b), securities shall have the same meaning as Jaffined by the Securities Contracts (Regulation) Act, 1956 (42 of 1956).

Explanation III – Notwithstanding anything contained in this Act or any other law for the time being in force, securities dealt in depository shall not be liable to stamp duty as exempted vide clause (c) of section 8 A of the Indian Stamp Act, 1899."

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(Savita Rao) Joint Secretary (Law, Justice and L.A.)

sale or purchase of, or other transaction relating to, any goods or marketable securitles;";

In clause (12), the following Explanation shall be added at the end, namely:-

"Explanation. - The terms "signed" and "signature" also included attribution of electronic record as per section 11 of the Information Technology Act, 2000 (21 of 2000);";

(iii) in clause (14), the following Explanation shall be added at the end, namely:-

"Explanation.- The terms "document" also includes any electronic record as defined in clause (t) of sub-section (1) of section 2 of the Information Technology Act, 2000 (21 of 2000);"; and

(iv) after clause (26), the following clause shall be inserted, namely:-

"(27) "stock exchange" means any body of individuals, whether incorporated or not, constituted for the purpose of assisting, regulating or controlling the business of buying, selling or dealing in securities.".

Amendment of section 73. 3. In the principal Act, in section 73 after the expression "public officer" and before the expression "any registers, books,", the expression "or association or stock exchange referred to in clause (1) and clause (27)



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Amendment of Schedule 1A. respectively of section 2 having custody of shall be inserted.

 In the principal Act, in Schedule 1A, after Article 54, and before Article 55 the following Article shall be added, namely:-

"54A. Record of Transaction (Electronics or Otherwise) effected by a trading member through the association or stock exchange referred to in clause (1) and clause (27) respectively of section 2 -

(a) if relating to sale and purchase of Government securities,

Fifty rupees for every rupees one crore or part thereof of the value of security,

- (b) if relating to purchase or sale of securities, other than those falling under item (a) above -
- (i) in case of delivery,
- (ii) in case of nondelivery,
- (c) if relating to futures and options trading.
- (d) if relating to forward contracts

One rupee for every rupees 10,000 or part thereof,

Twenty paise for every rupees 10,000 or part thereof,

Twenty paise for every rupees 10,000 or part thereof, One rupee for every rupees 1,00,000 or

